

^

ITEM NO.8

COURT NO.5

SECTION IIA

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

CRLMP.NO(s). 17557/2012 in  
Petition(s) for Special Leave to Appeal (Crl)... 2012

(From the judgement and order dated 19/06/2012 in CRLA No.658/2005 of The  
HIGH COURT OF MADRAS)

G.VENKATANARAYANAN Petitioner(s)

VERSUS

STATE OF TAMIL NADU TR.CBI Respondent(s)

(for exemption from surrendering)

Date: 31/08/2012 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE G.S. SINGHVI  
[IN CHAMBERS]

For Petitioner(s) Mr. K.V. Viswanathan, Sr. Adv.  
Mr. Kuriakose Varghese, Adv.

For Respondent(s)

UPON hearing counsel the Court made the following  
O R D E R

The application for exemption from surrendering is allowed  
in terms of the prayer made.

The special leave petition be listed before the Court after  
eight weeks.

| (Parveen Kr.Chawla)  
| Court Master  
|

| | (Phoolan Wati Arora)  
| | Court Master  
| |

|  
|  
|